

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

106

C.P(IB) NO.244/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20th November 2017, 10.30 A.M

Name of the Company	Burn Standard Company Ltd		
Under Section	10 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) Soumya Majumdar, Adv
 P. A. T. A. K. A. M. S. I. S. C. N. for R.P. *Partha K. Majumdar*
 Swarbhumi Bhattacharya, Adv

2) Mr. Aniruddha Roy, Adv
 Mr. Rahul Auddy, Adv, - for Burn Standard
 Mrs. Sharmistha Chhosh, Adv,

3. S. BANERJEE, Adv.
 Urmila Chakraborty, Adv. } for Rukmini Elechode Lt. Ltd. *20/11/17*

4. Nirmalya Dasgupta, Adv } for Shree Mangla International
 R.L. Mitra, Adv. } *Q.20/11/17*

5. Arifit Chatterjee For Burn Standard
 Adv Gramik Union
 Howrah Works

6. Amitava Mukherji
 Adv. For Burn Standard Ex-
 officers' Welfare Ass.

7. Asmita Saha
 Adv. For Burn Standard Ex-
 officers' Welfare Ass.

8. Nivedi Khamra, Advocate for Jindal Stainless Lt. *Partha*
20/11/17

9. Jayanta Samanta, Advocate for Burn Standard
 Ex- Employees Union. *20/11/17*

ORDER

Ld. Resolution Professional (RP) as well as Ld. Advocates on behalf of the operational creditors, corporate debtor and workers' union and officers' association are present.

Ld. RP has filed an application for extension of additional 90 days u/s. 12(2) of the Insolvency and Bankruptcy Code, 2016 (I&B Code) for finalisation of the Resolution Plan. The application is without any Court Fee and not in proper format. RP is directed to move the application for extension of time in proper format after giving proper Court Fees without that an application cannot be considered.

List on 23/11/2017.

8d

(Jinan K.R.)
Member (J)

8d

(V.P.Singh)
Member (J)